

① Mr. Satyendra Dash

CAT / 111

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. Ashok Mishra

495-

1995

O.A./T.A./R.A. No.....

Ashok Kr. Dey.....Applicant(s)

Versus

Union of India.....Respondent(s)

No.	Date	Order with Signature	
		REGISTER <i>Car</i> Registrar	D.P.O. of 15/701- is filed. <i>h</i> 25/8/95
1	28.8.95	Heard. Admitted. Notice to respondents four weeks. <i>8/8/95</i> MEMBER (ADMINISTRATIVE)	In this application of 19, the applicant has challenged the order of Reddik for not giving effect to the order of not posting/transfer on comp. ground.
2	12.12.95	Prayer in the Misc. Application 840/95 is that Respondents 7 and 8 may be directed to relieve the petitioner so that he can join new place of posting according to Annexure-1 at Station Workshop EME Balasore. The Respondents' counsel referred to letter dated 22.11.1995 which has been filed by him vide memo dated 29.11.1995. The learned counsel states that there is no objection to implement Annexure-1 transfer order. This is the prayer in the Main Application. In view of this submission, I consider that the Original Application can now be closed with a direction to 7th respondent to implement the orders of Transfer in Annexure-1 within a period of 15 days from to-day. Learned counsel for respondents undertakes to inform 7th respondent in terms of the above direction. The 7th Respondent shall also carryout necessary consequential action to implement the order.	<i>h</i> 25/8/95 <i>SD.</i> Bhattacharya 25.08.95

2
21
Serial No. of Order

Date of Order

Order with Signature

...2 12.12.95

Both Misc. Application 840/95
and Original Application 495/95 are
disposed of accordingly. No costs.

MEMBER (ADMINISTRATIVE)

Notice
sent to all
expdts. by
regd. post/A.D.
Date
31/8 Month
31.08.95
S. O.

A-2s. b/w
R-4 for R-6 f
R-2 not
returned.

Mr. Ashok
Mishra has
billed MA. 655/-
paying for
extending of
time to file
counter with
filling
appearance
MEMO.

Date
27/9

Registration